

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11th day of January, 2019

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/01416/2018
(U/S 19 Administrative Tribunals Act, 1985)

Hari Shankar Shukla, Aged about 66 years,
S/o Late Ram Ashrey Shukla, R/o Village Munda Kurara,
P.O. Sahajahanwa, District – Gorakhpur U.P.

By Advocates – Shri D. Kumar Mishra

V E R S U S

1. Union of India through Chairman Railway Board,
Rail Bhawan, New Delhi.
2. General Manager, North Eastern Railway, Gorakhpur.
3. Chief Works Manager (Karmik), Mechanical Workshop, Gorakhpur,
N. E. Railway, Gorakhpur.
4. Work Manager, Mechanical Workshop, Gorakhpur, N.E. Railway,
Gorakhpur.

.....Respondents.

By Advocate : Shri P.K. Rai

O R D E R

Shri D. Kumar Mishra, learned counsel for the applicant and Shri P. K. Rai, learned counsel for the respondents are present.

2. Looking to the limited prayer sought by the learned counsel for the applicant during course of argument there would be no fruitful purpose to keep pending this O.A.

3. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondent No. 3/competent authority to consider and decide the representation dated 26.09.2017 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order.

4. Accordingly O.A. is disposed of. No order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/Shashi/